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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


**IA 401/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Sundaresh Bhat RP  
V/s.  
ICICI Bank Ltd.& Anr.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code r/w section 96 of Companies Act, 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MAULIK NANAVATI i/b NANAVATI & Co.	Adv.	RP (Applicant)	
2.				

**ORDER**

Learned Advocate Mr. Maulik Nanavati i/b Nanavati & Co. present for Applicant.  
None present for Respondent in IA 401/2017.

At request of learned Counsel for applicant.

List the matter on 05.02.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 1st day of February, 2018.